

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...  
**ORIGINAL APPLICATION NO.060/00676/2014**  
**Chandigarh, this the 14<sup>TH</sup> Day of August, 2015**

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J).  
HON'BLE MRS. RAJWANT SANDHU, MEMBER (A).**

K.S. Nagra son of Sh. Shonku Ram, KVS Yoga Teacher (Retired), resident of Village Chandi Kotla, P.O. Chandimandir, Tehsil and District Panchkula.

...**APPLICANT**  
**VERSUS**

1. Union of India through its Secretary, Ministry of Human Resource Department, Department of School Education and Literacy, New Delhi.
2. Kendriya Vidyalaya Sangathan, 18, Institutional Area, Saheed Ajit Singh Marang, New Delhi-110016 through its Commissioner.
3. Kendriya Vidyalaya Sangathan, Regional Office, SCO 72-73, Sector 31-A, Chandigarh-160030 through its Assistant Commissioner.

...**RESPONDENTS**

**Present:** Sh. Manoj Chahal, counsel for the applicant.  
Sh. R.K. Sharma, counsel for respondents No.2 and 3.

**ORDER**

**HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)**

1. Considering the objection raised by learned counsel for the respondents that the issue involved in this O.A. has already been dealt with in an earlier in O.A. No.525/HR/2009 decided on 28.09.2010, learned counsel for the applicant submitted that since the applicant has not received any financial upgradation including under the ACP/MACP Scheme, he may be allowed to withdraw this O.A. and file a fresh representation to

the concerned quarter for grant of financial upgradation under ACP/MACP Scheme.

2. Learned counsel for the respondents do not object and stated that if applicant submits his representation for grant of financial upgradation under ACP/MACP Scheme, the respondents may be granted two months time to consider the same in accordance with law and rules and if he is found eligible, he will be granted the same.

3. O.A. is therefore disposed of with a direction that if the applicant files representation within two weeks from today, the respondents are directed to decide the same within two months thereafter in accordance with law and rules and if he is found eligible, the relevant benefit may be granted to him otherwise a reasoned and speaking order may be passed in that regard. Order so passed may also be communicated to the applicant. No costs.

*Rs*  
**(RAJWANT SANDHU)**  
**MEMBER (A)**

**Place: Chandigarh.**  
**Dated: 14.08.2015.**

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**(SANJEEV KAUSHIK)**  
**MEMBER (J)**